

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.321/MP/2022**

Subject : Petition under Section 79 of the Electricity Act 2003 read with Regulation 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC Certificate.

Date of Hearing : 19.7.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Sh. Suryakant Gupta  
Proprietor of M/s Rajaram Maize Products Solar Power Division

Respondent : National Load Despatch Centre (NLDC)

Parties Present : Shri Pradeep Aggarwal, Advocate for Petitioner  
Shri Arjun Aggarwal, Advocate for Petitioner  
Shri Kailash Chand Saini, NLDC  
Shri Gajendra Sinh Vasava, NLDC  
Shri Alok Mishra, NLDC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking direction upon the Respondent to grant the re-accreditation of the Renewable Energy Generating Station to the Petitioner from 18.5.2021 and the issuance of Renewable Energy Certificates (RECs) for energy generated from 18.5.2021 onwards. Learned counsel submitted that the Commission, vide its order dated 17.1.2022 in Petition No. 449/MP/2019 filed by the Petitioner has already held that the Petitioner is eligible for the issuance of RECs as a captive generating plant from its date of commissioning.

2. The representative of the Respondent, NLDC, submitted that the Respondent has no objection to the present Petition. The representative of NLDC, however, pointed out that the Petitioner's accreditation expired on 17.5.2021 whereas its registration also expired on 29.6.2021 and the Petitioner had not prayed for the extension of their validity.

3. In response, learned counsel for the Petitioner submitted that he would seek instruction in this regard.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission directed the Petitioner to



clarify on an affidavit within a week the issue pointed out by the representative of the Respondent, NLDC, with a copy to the NLDC who may file its response thereon within a week thereafter.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**